

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 385/02 IN  
OA 1239/2001

(S)

New Delhi, this the 27th day of November, 2002

Hon'ble Dr. A.Vedavalli, Member(Judl.)  
Hon'ble Mr.Govindan S.Tami, Member(Admn.)

1. Harminder Singh S/o Sh.Balwant Singh,
2. Shiv Shankar S/o Sh. Basudev.
3. Sudhir Dobhal S/o Sh. Vidyadutt.
4. Furan Chand S/o Sh.Mam Chand.
5. S.B. Rai S/o Sh. C.B.Rai,
6. N.K.Joshi S/o Sh. S.B. Joshi,
7. Shyam Sunder S/o Sh. Attar Chand,
8. J.P.Singh S/o Sh. R.L. Singh,
9. A.K.Das S/o Sh.S.K.Das
10. Ram Dass S/o Ram Pher,
11. Sarvajeet Singh S/o Sh. Ujagar Singh,
12. Ding Dayal Dandriyal S/o Sh.R.N.Dandriyal,
13. S.B.Lamba S/o sh. J.S. Lamba,
14. Rati Ram Pal S/o Sh. B.S. Pal
15. Gurvachan Singh S/o Sh. Charan,
16. Manohar Lal S/o Sh.A. Narain,
17. P.K. Ahuja S/o Sh. N.L. Ahuja,
18. B.S.Thakur S/o Sh. K.S. Thakur,
19. O.B. Ali S/o Sh. S.B. Ali,
20. Pati Ram S/o Sh.J.K.Raturi,
21. Raj Kumar S/o Sh. R.Lal,
22. K.S.Wadhwa S/o Sh. R.S. Wadhwa
23. M.P.Kapoor S/o sh. R.G.Kapoor,
24. D.S.Rawat S/o Sh. S.S.Rawat,
25. A.S.Thapa S/o Sh.Bhagarbir Thapa,
26. R.S.Bisht S/o Sh.D.S.Bisht,
27. Jagdish Frasad S/o Sh.Hari Ram
28. Sunil Dutt S/o Sh.Pitamber Dutt,
29. A.K.Sharma S/o Sh.F.C. Sharma,
30. N.D. Sharma S/o Sh.D.R.Sharma,
31. Haminder Kumar S/o Sh.D.R.Sastri,
32. Darshan Singh S/o Sh.D.Singh,
33. Gyan S/o Sh. D.Chand,
34. Sant Ram S/o Sh. Ram Dayal,
35. Prithivi Lal S/o Sh.Raghbir,
36. N.R.Fundir S/o Sh.Sukh Lal
37. K.C.Joshi S/o Sh. T.R.Joshi,
38. V.K.Verma S/o Sh.S.P. Sharma,
39. Om Prakash S/o Sh. Harish Chand,
40. Umesh Kumar S/o Sh. Vasu Dev Frasad,
41. A.K.Sapalok S/o B.N.Sapalok,

..... Applicants.

(All are working as Fitter(Instrument) in Ordnance Factory, Dehradun And are resident of Dehradun, c/o C-7/5, O.F. Estate, Raipur, Dehradun.).

( By Advocate: Shri Yogesh Sharma)

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VERSUS

1. Sh. Subir Dutta,  
Secretary, Ministry of  
Defence, Deptt. of  
Defence Production  
Govt. of India, South  
Block, New Delhi.
2. Sh. Suresh Sharma, Desk  
Office, Ministry of  
Defence, Deptt. of  
Defence Production, Govt.  
of India, South Block,  
New Delhi.

....Respondents.

(By Advocate: Sh. V.S.R. Krishna)

O R D E R (ORAL)

Hon'ble Dr. A Vedavalli, Member (J)

Learned counsel for the petitioner seeks permission to withdraw the CP with permission to take recourse to appropriate legal remedies as available to him under the laws. Permission granted. CP is dismissed as withdrawn with liberty to the petitioner to seek any appropriate remedy, if so advised, in accordance with the law. Notices discharged.

A. Vedavalli

(Dr. A. Vedavalli)  
Member (J)

/mahesh/

(Govindan S. Tampi)  
Member (A)